

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 251/MP/2026

Subject : Petition under Section 79 of the Electricity Act 2003 seeking compensation by way of additional expenses incurred on account of change in goods and services tax in terms of Article 12 of Power Purchase Agreement dated 1.5.2021.

Petitioner : JSW Renew Energy Limited (JSWREL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya K. Singh, Advocate, JSWREL
Shri Mridul Gupta, Advocate, JSWREL
Shri Vineet Gupta, Advocate, JSWREL

Record of Proceedings

Learned counsel for the Petitioner, JSWREL submitted that the present Petition has been filed seeking compensation in terms of the PPA dated 1.5.2021 for the additional expenses incurred on account of change in Goods and Services Tax slabs *vide* Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021, which has been declared as a Change in Law event *vide* order dated 5.12.2023 in Petition No. 283/MP/2022.

2. After hearing learned counsel for the Petitioner, the Commission directed as under:
 - (a) Admit and issue notice to the Respondents;
 - (b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.
3. The Petition will be listed for the hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)